

[Shri Devi Bux Singh]

Therefore, I urge upon the Government to make adequate arrangements for the drainage of contaminated sewer water of many towns of Uttar Pradesh. Secondly, 'Gangaghat Town Area' should be included in the 'Ganga Action Plan' so that proper drainage system is provided in this town area.

**(v) Need for a survey of Tameshwar Nath, Kopia and Sidharth Nagar in Basti District of Uttar Pradesh by Archaeologists and also to develop these sites as tourist centres of Budhists**

SHRI ASTBHUJA PRASAD SHUKLA (Khalilabad): Mr. Deputy Speaker, Sir, Tameshwar Nath is a historical and highly esteemed religious shrine in Khalilabad Development Block in Basti district of Uttar Pradesh. There is a 'Shivling' in this shrine which is like other prominent 'Shivlings' worshipped by the Hindus and many evidences are available which suggest that Lord Buddha renounced his princely life at this place by getting his head shaved off and leaving behind his royal attires and chariot. Over the years on 'Shivratri' a fair is being organised at this place. On this occasion thousands of Hindu sightseers and Buddhist monks flock the area.

In addition many evidences are available which suggest that ancient kingdom of Kapilvastu existed in Kopia in Khalilabad Development Block in Basti district of Uttar Pradesh. Stupa to the right of Pokhra at this place further substantiates the above mentioned things. Similarly, there is one more ancient Stupa in Dharam Singhva's Development Block of Sidharth Nagar district which suggests that the place was a Budhist Centre and was known as 'Dharam Sangh'.

The bricks, relics and precious things found during excavation and tilling of fields at all these places on the right side of Pokhra have been found similar to those found in Piprahava, Sarnath and Kasya.

All these three places are a subject of research for historians and Department of Archaeology. I urge the Centre to appoint a committee consisting of historians and department of Archaeology for research. Further plans would be drawn and funds should also be sanctioned for developing these places as Budhists tourist centres.

**(vi) Need for immediate measures by Government under the National Aids Control Organisation (NACO) to check the incidence of Aids Menace in India**

[English]

SHRI RADHIKA RANJAN PRAMANIK (Mathurapur): I would like to draw the attention of the House to the serious threat of AIDS in our country. Frequently the alarming news in reported in various newspapers about AIDS and HIV positive cases from almost every corner of the country, mainly from metropolitan cities. The AIDS and HIV positive cases are increasing in geometric progression. According to various agencies and sources, the HIV positive cases were 12 million in the world and two million in 1993. If not checked, in 2000 AD it will rise to 100 million in 2000 AD. So, immediate plans, programmes and projects should be taken under NACO (National AIDS Control Organisation) to control this one hundred percent fatal disease.

The Government increase may take the following steps immediately:—

- (i) To increase the awareness of people on AIDS through education and mass media;
- (ii) To ensure condom distribution to prostitutes;
- (iii) To ensure the testing of all blood donors and blood sellers;
- (iv) To ensure the screening and testing of blood and blood products;
- (v) To enforce licence for all blood banks;
- (vi) To start special confidential clinics of HIV test.
- (vii) To practise safer sex through scientific education to all and;
- (viii) To ensure special care for AIDS patients.

regarding the Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Ordinance and the connected Bill.

Shri Rasa Singh Rawat.

[*Translation*]

PROF. RASA SINGH RAWAT  
(Ajmer): Mr. Deputy Speaker, Sir, I beg to move—

"That this Hous disapproves the Special Court (Trial of Offences Relating to Transations in Securities) Amendment Ordinance 1994 (No. 3 of 1994) promulgated by the President on 25th January, 1994".

I am moving this statutory resolution in the House. On the eve of Republic Day an Ordinance was got promulgated by this Government, which is considered patron of democracy, though within one month the Parliment was going to be summoned in February. Although the Government have time and again stated that it does not believe in promulgating Ordinances yet whatever is the nature of this ordinance, it's promulgation clearly reflects the disregard of the Parliament and desperation of the Government. Promulgation of the Ordinance on the eve of the Republic Day clearly reflects the intentions of the Government that it does not hold the Parliament in high esteem and also that they do not want the Parliament to discuss it. Even though the law might be quite good and necessary for checking mal-practices in Banks, yet it would have been better if the Government had consulted the parties. The peoplè would have definitely felt relieved. However, in view of the hasty manner in which the Ordinances are being promul-

12.44 hrs.

STATUTORY RESOLUTION RE:  
DISAPPROVAL OF THE SPECIAL  
COURT (TRIAL OF OFFENCES  
RELATING TO TRANSACTIONS  
IN SECURITIES) AMENDMENT  
ORDINANCE  
AND  
SPECIAL COURT (TRIAL OF  
OFFENCES RELATING TO  
TRANSACTIONS IN SECURITIES)  
AMENDMENT BILL

[*English*]

MR. DEPUTY SPEAKER: We will now take up Item Nos. 14 and 15 together